

On the Central Administrative Tribunal
Allahabad bench
Allahabad.

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Navisher & others
vs
U.O.I. & others

Misc. 893/95

O.A. 995/93

27.4.95 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Dayal, Member (A)

This misc. application 893/95 has been filed on behalf of the applicants to indicate that an agreement has been arrived ^{when} ~~at~~ ^{met} ~~on~~ a delegation with Shri Bayal Singh Balayan, Deputy Director General Animal Science. Copy of the same has been filed as annexures to this application. The applicants through misc. application no..... have prayed that the aforesaid agreement be accepted by this Tribunal and pass favourable orders. A perusal of the said document shows that an assurance have only been extended to consider the grievance about the regularization of casual labours working in the I.V.R.I. If the applicants are ~~are~~ satisfied with the assurance they may withdraw the O.A.

The learned counsel for the applicant submits that the hearing of the O.A. may be deferred, so that the pendency of the O.A. be utilised to pressurise the authorities. Since all the questions raised in the O.A. have already been ~~given attention~~ ^{considered} and a detailed judgment has been passed, this O.A. is dismissed and would be governed by the judgment in the leading O.A No. 1336/93 Munna Lal and Ors Vs. Union of India and Ors decided on 15.12.94. This O.A. is accordingly dismissed in terms of the judgment in O.A. No. 1336/93 dated 15.12.94.

The learned counsel for the applicant states that the applicants are covered by the Office Memorandum issued by the Ministry of Home Affairs

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Personnel and Training which has been referred to in the judgment by which bunch of cases were decided and directions have been given in Para of the said judgment. In this O.A, however no reference to the said O.M. has been made. This O.A is governed by the directions and observations in the leading judgment rendered in the aforesaid O.A No. 1336/93 Munna Lal and Ors Vs. Union of India and Ors.

Henry
A. M.

V.C